

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

ORDER

No 1619

Date : 14.05.2020

Subject: Grant of financial assistance to the advocates practicing in various courts in the Union Territories of J&K out of Rs. One Crore fund provided by the Government Union Territory of J&K in this regard.

Sanction is hereby accorded for providing Rs. 3000/- each, as financial assistance, to the advocates recommended by the district level and High Court level Committees to meet their financial hardships on account of lockdown due to the Covid-19 pandemic, except to those who have shown income in either of the column No. 11, 12, 14 & 16 in the application form and also to those who have more than five years standing but have not shown any case filed/appeared in last three years in Column No. 9 of the application.

The financial assistance of Rs. 3,000/- shall be directly transferred into the account number of the advocate given by him/her in the application form after verifying the account numbers and telephone numbers from the concerned District Judges/Registrars Judicial, High Court Wing Jammu/Srinagar.

By Order.


(Jawad Ahmad)

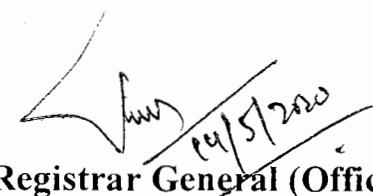
Registrar General (Officiating)

No: 44095-905/LP

Date 14.05.2020

Copy to:-

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr. Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Computer, High Court of J&K, Jammu.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
6. All District and Session Judges of Union Territory of Jammu and Kashmir.
7. Director Finance, LG's Office, Civil Sectt. Jammu.
8. CPC,e-Courts, High Court of J&K.
9. President Bar Association _____.
10. Director Finance, High Court of J&K, Jammu.
11. Manager, J&K Bank, High Court Branch Jammu.
.....for information and n/a


14/5/2020
Registrar General (Officiating)